Ordinance 14 (XIV)

STUDENTS DISCIPLINE

- 1. Discipline includes the observance of good conduct and orderly behaviour by the students of the University.
- 2. he following and such other rules as framed by the University from time to time, shall be strictly observed by the students of the Jamia:
 - 2.1 Every student of the Jamia shall maintain discipline and consider it his/her duty to behave decently at all places. Men student shall, in particular, show due courtesy and regard to women students.
 - 2.2 No student shall visit places or areas declared by the Chief Proctor as "Out of Bounds" for the students.
 - 2.3 Every student shall always carry on his/her person the Identity Card issued by the Chief Proctor.
 - 2.4 Every student, who has been issued the Identity Card, shall have to produce or surrender the Identity Card, as and when required by the Proctorial Staff, Teaching and Library Staff and the Officials of the University.
 - 2.5 Any Student found guilty of impersonation or of giving a false name shall be liable to disciplinary action.
 - 2.6 The loss of the Identity Card, whenever it occurs, shall immediately be reported in writing to the Chief Proctor.
 - 2.7 A student is found to be continuously absent from classes without information for a period of 15 days within a semester or for a period of 30 days in a programme/course of study in the annual mode, his/her name shall be struck off the rolls.
 - A student whose admission is cancelled due to his/her inability to pay the late payment fee within the prescribed time limit due to his/her absence from classes as per the above provision, he/she may only be re-admitted after getting permission from the Vice-Chancellor.

3. Breach of discipline, interalia, shall include:

- 3.1 irregularity in attendance, persistent idleness or negligence or indifference towards the work assigned;
- 3.2 causing disturbance to a Class or the Office or the Library, the auditorium and the Play Ground etc.;
- 3.3 disobeying the instructions of teachers or the authorities;
- 3.4 misconduct or misbehaviour of any nature at the time of elections to the student bodies or at meetings or during curricular or extra-curricular activities of the University;
- 3.5 misconduct or misbehaviour of any nature at the Examination Centre;

- 3.6 misconduct or misbehaviour of any nature towards a teacher or any employee of the University or any visitor to the University;
- 3.7 causing damage, spoiling or disfiguring to the property/equipment of the University;
- 3.8 inciting others to do any of the aforesaid acts;
- 3.9 giving publicity to misleading accounts or rumour amongst the students;
- 3.10 mischief, misbehaviour and/or nuisance committed by the residents of the hostels;
- 3.11 visiting places or areas declared by the Chief proctor as out of bounds for the students;
- 3.12 not carrying the Identity cards issued by the Chief Proctor;
- 3.13 refusing to produce or surrender the Identity Card as and when required by -Proctorial and other Staff of the University;
- 3.14 Any act and form of ragging.
- 3.15 Smoking, use of mobile phones or eatables inside classrooms/ laboratories/ studios/ control rooms/ editing rooms etc.
- 3.16 Misbehavior or sexual harassment.
- 3.17 Any other conduct anywhere which is considered to be unbecoming of a student.
- 4. For all practical purposes and intensions, sexual harassment of women/girls students includes any one or more of the unwelcome acts or behaviour (whether directly or by means of electronic devices or by implication), namely:
 - (i) Physical contact and advances; or
 - (ii) Demand or request for sexual favours; or
 - (iii) Making sexually coloured remarks/gestures; or
 - (iv) Showing pornography; or
 - (v) By means of electronic devices; or
 - (vi) Any other unwelcome physical, verbal or non-verbal contact of sexual nature.
- 5. Students found guilty of breach of discipline shall be liable to such punishment, as prescribed below:
 - (1) Fine;
 - (2) Campus Ban
 - (3) Expulsion; and
 - (4) Rustication.

However, no such punishment shall be imposed on a erring student unless he is given a fair chance to defend himself. This shall not preclude the Shaikhul-Jamia (Vice-Chancellor) from suspending an erring student during the pendency of disciplinary proceedings against him.

6. All powers relating to discipline & disciplinary action in relation to the student shall vest in the Shaikhul-Jamia (Vice-Chancellor). However the Shaikhul-Jamia (Vice-Chancellor) may delegate all or any of his powers as he deems proper to the Chief proctor or to the discipline committee as the case may be or any functionary of the University.

- 7. Powers relating to discipline/misconduct shall be regulated by Statute 31 read with Section 30 of JMI Act, 1988.
- 8. (a) Without prejudice to section 30 of JMI Act 1988 as also Statute 31, there shall be a Discipline Committee comprising of the following members
 - (i) The Shaikhul Jamia (Vice-Chancellor) -(Chairman);
 - (ii) The Naib Shaikhul lamia (Pro- Vice-Chancellor);
 - (iii) The Dean Students' Welfare;
 - (iv) The Provosts;
 - (v) The Deans of the Faculties:
 - (vi) The Warden, who shall be invited, when the matter concerning his/her Hostel/Kitchen is required to be placed before the Committee for consideration; and
 - (vii) The Chief Proctor (Member/Secretary).

Provided that in any cases of sexual harassment of women/girls students, the Discipline Committee shall comprise of the following members:

- (i) Chairperson of the university Discipline Committee Chairperson
- (ii) Two nominees of the Vice-Chancellor who shall be women employed in the University;
- (iii) Dean of concerned faculty;
- (iv) Head of Department/Director of the Centre (as the case may be) of the Department/Centre to which the complaint belongs;
- (v) Chief Proctor;
- (vi) Dean, Students 'welfare

The Committee shall have the right to co-opt a women who has experience of working for the cause of women.

- (b) Subject to any powers conferred by the Act and the Statues on the Shaikhul Jamia (Vice-Chancellor), the Committee shall take cognizance of all matters relating to discipline and proper standards of behaviour of the students of the University and shall have the powers to punish the guilty as it deems appropriate.
- (c) The said Committee shall, make such Rules as it deems fit for the performance of its functions and these Rules and any other orders under them shall be binding on all the students of the University.
- (d) The decision of the Discipline Committee shall be final and binding. However, in exceptional circumstances the Discipline Committee is empowered to review its decisions
- (e) One-third of the total members shall constitute the quorum for a meeting of the said Committee.